

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
(Judicial Administration Section) Civil Secretariat  
(Srinagar/Jammu)

**Notification**  
**Jammu, 27<sup>th</sup> of December, 2019**

**S.O. 57 .—** In exercise of powers conferred by proviso to Article 229(2) of Constitution, the Lieutenant Governor of the Union Territory of Jammu and Kashmir, in consultation with the Common High Court of Jammu and Kashmir, hereby directs that the Jammu and Kashmir High Court Staff (Conditions of Services) Rules 1968, issued by the High Court, shall be deemed to have been issued under the aforesaid article of the Constitution.

This notification shall be deemed to have come into force with effect from 31-10-2019.

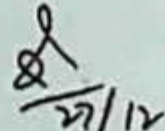
By order of the Lieutenant Governor.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**  
Dated: -27 -12-2019.

NO: LD(A)2019/90

Copy to the:-

1. Secretary to Government, General Administration Department.
2. Registrar General, J&K High Court, Jammu.
3. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
4. All Principal District and Sessions Judges.
5. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
6. In-charge Website, Department of Law, Justice & PA.
7. S.O. section, Department of LJ&PA (w. 7. s.c).
8. Concerned file.

  
**(Khursheed Ahmad Bhat)**  
**Deputy Legal Remembrancer**

27.12.2019